

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 9/2019-RC

DATED: 10-6-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 9/2019, dated 31-7-2019 inviting applications through online for direct recruitment to the posts of Office Subordinates under the Telangana Judicial Ministerial Service, and the candidates were subjected to the computer based examination, and viva-voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Office Subordinates District/Unit wise:

Name of the unit: Nalgonda

922100484	922100936	922101331	922101652	922101824	922103246
922103693	922103723	922103932	922104045	922105145	922105153
922107382	922107789	922107896	922108062	922108074	922108075
922108203	922108210	922108250	922108466	922108554	922108637
922108969	922109296	922109414	922109467	922109493	922109513
922109526	922109737	922109754	922109783	922109840	922109864
922109983	922109990	922109996	922110194	922110265	922110279
922110284	922110324	922110333	922110566	922111850	922111853
922111856	922111907	922112145	922112167	922112200	922112235
922112470	922112533	922112575	922112585	922112591	922112641
922112673	922112692	--	--	--	--

NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
- b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


REGISTRAR GENERAL,
F.A.C. REGISTRAR (RECRUITMENT)